## NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> <u>NEW DELHI</u>

C.P NO. 126(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE COMPANY:

Mr. C.M Narula V/s

M/s. CMD Pardesi Developers Pvt. Ltd. & Ors.

## SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME DESIGNAT	ION REPRESENTATION	SIGNATURE
1	Rakeshkhame Adv	Resp 1, 2, & 3	Level
2	NITIN GUPTA Adu	Resp 1, 2, 8-3	Coldmi
3.	SANJEEV SARASMAT A	du. Resp. 104	Colaciónt
			. Com
4.	KRISHNENDU DATTA 1		o Crowy
S.	SANJANA SADDY (	ADVS FOR PETITIONER	Conforma Soddery
6.	DINHAR TAKIAR		U
	SHANTANU PARASHAR J		

## Order

We have heard the Ld. Counsel for the parties at some length. We are of the view that some preliminary issues would arise with regard to the maintainability of the petition. Opportunity is granted to the respondents to file short affidavits in that respect within a week. A copy in advance be furnished to the Ld. Counsel for the petitioner. Rejoinder, if any, be filed within three days thereafter.

List for further consideration on 14.9.2016.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(S.K. MOHAPATRA) MEMBER (十)

29<sup>th</sup> August, 2016 (P.K. SUD)